

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI**  
**COURT - IV**

**ITEM No. 106**  
**IB-470/(ND)/2020**

**IN THE MATTER OF:**

M/s Vintron Informatics Ltd.

....**Applicant**

Vs.

M/s Palmohan Electronics Pvt. Ltd.

....**Respondent**

**Order under Section 9 of IBC.**

**Order delivered on 15.03.2021**

**Coram:**

**DR. DEEPTI MUKESH,**  
**HON'BLE MEMBER (JUDICIAL)**

**MS. SUMITA PURKAYASTHA,**  
**HON'BLE MEMBER (TECHNICAL)**

**PRESENTS:**

For the Applicant

:

For the Respondent

:Mr. Yashish Chandra, Adv.

**ORDER**

Learned Counsel for the respondent states that they have complied the order dated 02<sup>nd</sup> February 2021 but the reply has still not come on record. Be that as it may, Learned Counsel for the applicant is appearing through virtual mode whereas Learned Counsel for the Corporate Debtor is present in physical mode, hence, we direct that counsels to coordinate with each other and choose the same mode of hearing for placing arguments. Learned Counsel for the Corporate Debtor further undertakes to take appropriate steps to bring the reply on record.

List on 14.04.2021.

**Sd/-**  
**SUMITA PURKAYASTHA**  
**MEMBER (T)**

**Sd/-**  
**DR. DEEPTI MUKESH**  
**MEMBER (J)**